Order with Signature

Serial No. of Order	Date of Order	

	1	
9	21.11.8	A memo has been filed by the applicant through
		his Advocate Mr.M.R.Panda for submission to withdraw the
		case as in the meantime i.e. on 17.11.89 an allotment of
		suite to in the Hotel has been made in his name. With the
		memo a Zerox copy of the order No.0/18/86-Estt.dated
		17.11.89 of the Controller of Administration has been
		annexed. In view of the memo filed and the copy of the
		order, nothing remains for this Tribunal to do in as much as
		the relief for the applicant prayed for has already been of the
		the case granted.Mr.Murty, does not object to the withdrawai.
		The case is disposed of, having become infructuous after the
		relief having been granted by the Respondents.

Vice-Chainman

Member (Judicial)